

Loss due to Prohibition

838. SHRI NIREN GHOSH: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) the total loss to public exchequer due to the prohibition during the last two years;

(b) the loss shared by the States during that period, State-wise; and

(c) the Centre's help to the States on this account, State-wise?

THE MINISTER OF EDUCATION & HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) to (c): As excise on liquor is a State subject, this Ministry does not have the relevant figures from all States.

2. The Government of India has, however, made 'on account' payment to some states which had made claims, for compensation of half of their excise losses resulting from the introduction of Prohibition. The losses reported by these States have been computed treating the excise revenue of 1977-78 as the base:—

State	Amount on 'account' payment in lakhs	
	1978-79	1979-80
1. Assam	11.05	6
2. Bihar	209.44	1041
3. Haryana	222.39	Nil
4. Himachal Pradesh	65.50	95
5. Manipura	Nil	2
6. Nagaland	0.77	Nil
7. Orissa	Nil	17
8. Punjab	41.89	Nil
9. Rajasthan	55.60	553
10. Uttar Pradesh	893.36	1243
Total	1500.00	2957

Expenditure on Integrated Rural Development Programme during 1980-81

839. SHRI DARUR PULLAIAH: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) the expenditure incurred during 1980-81 under the Integrated Rural Development Programme and percentage of utilisation in relation to the allotted amount; and

(b) the amount spent in Anantapur district of Andhra Pradesh and the performance of various banks in regard to Integrated Rural Development Programme?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): (a) and (b). The Integrated Rural Development Programme is implemented by Small Farmers and Marginal Farmers Development agencies, drought prone

Areas Programme Agencies Command Area Development Agencies and many other district and block level agencies. Usually, the position in respect of utilisation of funds in respect of a financial year would be available only in the first quarter of the following financial year. While expenditure figures under the Integrated Rural Development Programme in respect of financial year 1979-80 are now available, corresponding figures for the year 1980-81 would be available only in the first quarter of 1981-82.

National Commission for checking pollution

840. SHRI JANARDHAN POOJARY: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether there is any proposal under consideration of Government to set up a National Commission to check pollution; and

(b) if so, the details thereof?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) No, Sir.

(b) Does not arise.

Scheduled Castes and Scheduled Tribes in the Office of Printing, Stationery and Publications

841. PROF. AJIT KUMAR MEHTA:

SHRI K. LAKKAPPA:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether due consideration is not given to Scheduled Castes and Scheduled Tribes in the matter of departmental promotion and transfer etc. in the office of Printing, Stationery and Publications;

(b) if not, the percentage of SC & ST and other promoted as Accountants, Asstt. Managers (Admn.) and Asstt. Controller (year-wise) since the year 1976 to 1979;

(c) whether the percentage of transferees posted outside Delhi on promotion of the SC/ST employees was more as compared to non-SC/ST staff and if so, the figures (year-wise) since the year 1976 to 1979;

(d) if answer to (c) is in the affirmative the reasons for this discrimination;

(e) officers in the administration responsible for taking such decision; and

(f) action proposed to be taken against them?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) to (f). The information is being collected and will be laid on the Table of the Sabha.

Implementation of Land Ceiling Acts

842. SHRI CHHITUBHAI GAMIT:

SHRI PIUS TIRKEY:

Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) what concrete steps have been taken to implement land ceiling Acts in various States after January, 1980;

(b) whether Government have thought to involve agrarian labourers in process of such implementation; and

(c) the guidelines given to States in this regard?

THE MINISTER OF AGRICULTURE & RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): (a) The State Governments implement the revised ceiling laws. They have been requested to accelerate the pace of implementation and ensure that the possession of the allottees is not disturbed.